

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 707
IB-2924/ND/2019

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the IT Department

:Mr. Sunil Agarwal Sr Standing Counsel, Mr. Shivansh B Pandya Jr Standing Counsel, Adv Utkarsh Tiwari

For the Suspended Board of Directors

:Adv. Mohit Chaudhary and Adv. Prakhar Mithal

For JC Flower ARC

:Mr. Anand Shankar Jha Adv

For the RP

:Adv PBA Srinivasan Adv V Aravind Adv Srishti Bansal Adv Sumit Swami Adv Pooja Kumari

For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by the Counsel for the Resolution Professional. Counsel for the Resolution Professional has submitted that in compliance to this Adjudicating Authority's order dated 06.07.2023 the Resolution Plan was re-considered by the CoC and concerns raised by this Adjudicating Authority have been taken care of. Counsel for the RP has submitted that the Registry is yet to list the same so that the same can be considered by the Adjudicating Authority.

Having heard the submissions made by the Counsel for the Resolution Professional, this Adjudicating Authority directs the Registry to number the IA of Resolution Plan re-submitted by the RP and defects, if any, may be cured by the Applicant. Let the Resolution Plan which was re-submitted be placed before the Bench comprising of Shri P.S.N Prasad, Hon'ble Member (Judicial) and Shri Rahul Bhatnagar, Hon'ble Member (Technical).

All other IAs which have not yet been heard by this Adjudicating Authority may be placed before the Regular Bench. List on **11.10.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)